

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 159/TT/2021

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period for seven inter-state transmission lines in Northern Region
Date of Hearing	:	25.11.2021
Coram	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Haryana Vidyut Prasaran Nigam Limited
Respondents	:	Power Grid Corporation of India Limited & 3 Others
Parties Present	:	Shri Samir Malik, Advocate, HVPNL Ms. Nikita Choukse, Advocate, HVPNL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:

- i. Instant petition is filed for determination of transmission tariff for the 2019-24 tariff period with respect to the inter-State transmission lines *viz.* Asset-I: 220 kV S/C Bhiwadi-Rewari (Ckt.-1), Asset-II: 220 kV S/C Bhiwadi-Mau, Asset-III: 220 kV S/C Bhiwadi-Rewari (Ckt.-2), Asset-IV: 220 kV S/C HSIIDC-Bawal-Bhiwadi, Asset-V: 220 kV S/C Pinjore-Kunihar (Ckt.-1), Asset-VI: 220 kV S/C Pinjore-Kunihar (Ckt.-1) and Asset-VII: 132 kV D/C Pinjore-Ropar.
- ii. Assets-I, II, III, IV, V, VI and VII were put under commercial operation on 7.2.2009, 18.6.2011, 18.1.2016, 16.9.2016, 16.11.2017, 13.7.2018 and 22.11.1971 respectively.
- iii. Assets-V and VI were earlier 220 kV D/C Madanpur-Kunihar (Ckt-1 LILO at Baddi) double circuit lines with line length being 67 km which included Haryana portion of 40 km. This double circuit line was put under commercial operation on 3.5.1990. After LILO, the Madanpur-Kunihar double circuit line has been changed to two single circuit Pinjore Kunihar lines with line length being 49.5 km (Haryana portion being 24.5 km).
- iv. The tariff of Asset-I, Asset-V and Asset-VI from 2011-12 to 2014-15 was allowed vide order dated 17.9.2015 in Petition No. 246/TT/2013 and the tariff (with respect to State Network) of Asset-II, Asset-III, Asset-IV and Asset-VII for 2015-19 was allowed by the State Commission.



- v. The capital cost of Asset-I and Asset-II was been calculated on the basis of 'indicative cost methodology' as per order dated 21.6.2018 in Petition No. 237/TT/2016 as individual audited cost is not available. The indicative capital cost of Asset-III, Asset-V and Asset-VI has been calculated based on assumptions in computation of PoC charges and losses issued by Power System Operation Corporation (POSOCO) as audited financial data was not available.
 - vi. In view of the availability of partial data, the capital cost of Asset-IV has been calculated by adding the actual capital cost (for 19.575 km) to the indicative capital cost (for balance 6.115 km) as per assumptions in computation of PoC Charges and losses issued by POSOCO.
 - vii. Only O&M Charges and Interest on Working Capital with respect to Asset-VII has been claimed in this petition as it was put into commercial operation on 22.11.1971 and has completed 25 years.
 - viii. Approve the payments made by PGCIL in respect of Asset-I, Asset-V, and Asset-VI during 2015-19 in terms of order dated 17.9.2015 as the assets are being used for inter-State transmission.
 - ix. No reply has been received from any Respondent.
3. After hearing the learned counsel for the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

